

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/3010/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Roushan Lal,
Special Judge NDPS Court,
(Attached as Faculty at Judicial Academy, Assam).

Dated Guwahati, the 3rd June, 2019.

Sub:- **Earned Leave.**

Ref:- No. JDC/190 dated 30.05.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for earned leave for 11(eleven) days w.e.f. 11.06.2019 to 21.06.2019 (sufficing 22.06.2019 and 23.06.2019, being Holidays due to 4th Saturday and Sunday respectively), has been granted/ rejected. Further, you are requested to hand over the charge of your Court and office to the the District & Sessions Judge, Kamrup (M) and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

3013
3011-1 dated 03.06.19
JT. REGISTRAR (VIGILANCE)

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The Director, Judicial Academy, Assam for information.
3. ✓ The Systems Analyst, Gauhati High Court.

03/06/19

JT. REGISTRAR (VIGILANCE)

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